

National Company Law Tribunal

Block No.3, 6th floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

File No. 04/03/2021-NCLT

Date: - 22 .07.2021

OFFICE MEMORANDUM

Subject:- Filling up the posts of **Senior Legal Assistant (SLA)** on **deputation basis**, in different National Company Law Tribunal (NCLT) Benches.

Applications are invited for filling up the following posts of Senior Legal Assistant (SLA) on deputation basis in different National Company Law Tribunal (NCLT) Benches. The bench-wise tentative vacancies of the post of Senior Legal Assistant (SLA) are as under:

| Sl. No | Bench | No. of Posts | Level in Pay Matrix as per Seventh Central Pay Commission |
|-----------|-----------|--------------|--|
| 1. | New Delhi | 18 | Level-7 (Rs. 44900 - 142400) |
| 2. | Mumbai | 6 | |
| | Total | 24 | |

- 2. The details of the posts, along with eligibility criteria, educational qualification/experience etc. required for each category of post are given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020, may kindly be seen at NCLT website, i.e., https://nclt.gov.in under the link Public Notices.
- 3. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India, as amended from time to time.
- 4. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.
- 5. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.

- 6. Last date for receipt of applications is **30.09.2021.**
- 7. Application in the prescribed proforma (Annexure-II) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years, may be sent to the following address:-

The Secretary, National Company Law Tribunal, 6th Floor, Block No. 3, C.G.O. Complex, Lodhi Road, New Delhi – 110 003.

> (Dr. Uttam Kumar Pahari) Joint Registrar, NCLT, New Delhi

Email: admn@nclt.gov.in; Tel: 011-24363667

DETAILS OF POSTS ALONG WITH ELIGIBILITY CRITERIA, EDUCATIONAL QUALIFICATION / EXPERIENCE ETC. REQUIRED.

| Sl. No. | Name of Post | Tentativ e No. of Post (s) | Level in pay matrix | Eligibility criteria, educational qualification / experience etc. required for appointment on deputation. |
|------------|------------------------------|----------------------------------|------------------------------------|--|
| 1 | Senior Legal Assistant | 24 | Level-7 (Rs. 44900 - 142400) | Officers working in Central or State Governments or Union Territories or Courts or Tribunals possessing degree in law from a recognised University and: |
| | | | | (i) holding analogous post on regular basis; or |
| | | | | (ii) a post in level-6 in pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the grade; or |
| | | | | (iii) a post in Level-5 in pay matrix of Seventh Central Pay Commission or equivalent with eight years' regular service in the grade; |
| | | | | Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. |
| | | | | Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed three years. |
| | | | | Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty-six years as on the closing date of receipt of applications. |
| | | | | Note 4: For purposes of appointment on deputation/ absorption basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission. |

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APPLICATION FOR THE POST OF SENIOR LEGAL ASSISTANT (SLA) ON DEPUTATION BASIS IN NATIONAL COMPANY LAW TRIBUNAL

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| attested passport size |
| coloured photograph |
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|-----|------------------------------------|--------|------------------------------|
| 1. | Post Applied For | : | SENIOR LEGAL ASSISTANT (SLA) |
| 2. | Preference for Bench | : | |
| | (only one bench may be opted) | | |
| | | | |
| 3 | Name (IN BLOCK LETTERS) | | |
| | | | |
| 4. | Date of Birth | : | |
| | | | |
| 5. | Date of retirement | : | |
| _ | C | - | |
| 6. | Service to which you belong | : | |
| 7. | Whether SC/ST | : | |
| ٠. | Whether SC/S1 | | |
| 8. | Office Address | : | |
| | | 111 23 | |
| | Telephone No. | : | |
| | Fax No. | : | |
| 9. | Correspondence Address | : | |
| | 1-00 | | |
| | Telephone No. | : | |
| | Mobile No. (mandatory) | : | |
| | Email id (mandatory) | : | |
| 10. | Permanent Address | : | |
| | | | |
| | | | |
| 11. | Level in Pay Matrix along with | : | |
| | Present Pay, Present Post held and | | |
| | date of present posting | | |

| 12. | Educational Qualifications (Matric onwards) | | | | | | | | | | |
|-------|---|---------------------------------------|------------------------------|------------------|---|-----------|--|---------------------|-----------|--------------|---|
| | Exa Pas | | Nam Univ Insti Boar | ersity/ tute/ | Year of Passing | | Duration of Course | | Subjects | | Percentage of Marks (Mention Distinction, if any) |
| | | | | | | | | | | | |
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| 13 | Det | ails of em | ployn | nent (in C | hro | onologica | al order |). | | | |
| | Sl. No | I. Name of the Post held Per | | riod | Nature of Level in appointm Pay ent Matrix/Pay (Regular/ Band and Ad-hoc/ Grade Pay | | Pay Matrix/Pay Band and Grade Pay | Nature of duties | | | |
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| App | lican | t not hold | ing th | e post in | the | Pav Ma | atrix / Pa | v B | and/Grade | Pav pertaini | ng to the Central |
| Gove | ernm | ent shoul | d clea | rly ment | ion | his/her | Pav-Sca | le / | Pay Band | Grade Pav ar | nd the equivalent |
| Pay 1 | Matr | ix/Pay Ba | nd/G | rade Pay | as | per the (| Central (| Gov | ernment. | orane ray an | ia are equivalent |
| 14. | | ture of pre | | | | | 1:1 | | | | |
| | | manent/ | | | | | | | | | |
| 15. | Inc | n case the present employment is held | | | | : | | | | | |
| | | on deputation, please state: | | | | | | | | | |
| | | The date of initial appointment: | | | | | | | | | |
| | | b) Period of appointment: | | | | | | | | | |
| | | Name and | | | e pr | esent | | | | | |
| | 65000 E.S. | office / or | _ | | | 92.00 MI | | | | | |
| | 150 | Name and | | ess of pa | ren | t office/ | | | | | |
| | (| organizati | on: | | | | | | | | |

| 16. | Details of training undergone | : | |
|---------------------------------------|--|----------------|---|
| 17. | Details of proficiency in computer | : | |
| 18. | Any other information, applicant wants to furnish | : | |
| 19. | Please state briefly how you find yourse | elf b | est suitable for the post applied for: |
| | | | |
| Selection furni | Curriculum Vitae duly supported by doc ction Committee at the time of selection | um for | circular/advertisement and I am well aware that ents submitted by me will also be assessed by the the post. It is also certified that the information of my knowledge. In the event of my selection as attached to the post. |
| Place Date | | | gnature of the Candidateddress: |
| | Certificate to be furnished by the Emp | oloy | ver/Head of Office/ Forwarding Authority: |
| he/s also 1 2 3 4 5 | the possesses educational qualifications accertified: - That there is no vigilance/disciplinary against Shri/Smt. That his/her integrity is certified That his/her CR/ APAR dossier in or for the last five years duly attested Government of India or above, are end. That no major/minor penalty has been that the cadre controlling authority has for the post applied for. | rigingly close | by Shri/Smt are correct and experience mentioned in vacancy circular. It is see or criminal case pending or contemplated and is enclosed/photocopies of the ACRs/APAR an officer of the rank of Under Secretary to the ed. The posed on him/her during the last ten years. The objection to the consideration of the applicant |
| Date | : | | Signature : Name : Designation : Tel. No. (Office Seal) |
| List of | of enclosures: | | (Cince Sear) |